

[Sh. Raj Mangal Mishra]

India either to get the price of sugar cane fixed by the Government of Bihar or fix the price on its own and also see that farmers are paid the arrears of the cost of their produces accordingly.

(vii) Need to construct railway level crossings in rural areas of Ganganagar, Bikaner and Nagour of Rajasthan

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Mr. Deputy Speaker, sir, the Railways instead of providing level crossings have either raised barriers or dug ditches to close the passages at points, where people used to cross the railway lines, along the railway lines passing through agricultural fields and villages in the rural areas in districts Ganganagar, Bikaner and Nagour in my constituency. Under these circumstances the farmers very often meet with serious accidents as and when they try to cross the railway lines with their camel carts, bullock carts or tractor trollies.

Several people have suffered losses to their lives and property on this account. As a Member of Parliament and Legislator in the state Legislature I took up this matter with the Central and State Governments but nothing tangible came out.

I would, therefore, request the Government to solve this problem by providing unmanned level crossings so that Lakhs of farmers could be saved from this serious problem.

(viii) Need to take action against the management and institute a judicial probe into the fire accident at Maharashtra Gas Crackers complex at Nagothane in Raigad District, Maharashtra

[English]

SHRI MORESHWAR SAVE

(Aurangabad): On 5 November, 1990 a huge fire broke out resulting in blast at the Maharashtra Gas Crackers Complex at Nagothane in Raigad District which resulted in loss of 30 lives, and loss of approximately Rs. 30 crores property.

The management was legally bound to comply with the conditions laid down by the Centre prior to commissioning of the factory. Also the State Government had warned the concerned duty officer by indicating that they would be responsible for rectifying the leaks as well as for the loss of lives if any, due to fire accident or hazard.

In view of the above, strict legal action should be taken against management and they should be directed to pay necessary compensation to the families of the deceased in consonance with Supreme Court judgement in the case of Shreeram Foods and Fertilizers, New Delhi.

As the factory belongs to Government/ Public Undertaking a judicial probe has to be ordered before restarting the plant.

(ix) Need to start Vayudoot air services from Faridpur, Distt. Bareilly, Uttar Pradesh

[Translation]

SHRI RAJVEER SINGH (Aonla): Mr. Deputy Speaker, sir, Bareilly is an important town in Western Uttar Pradesh. Since it is a metropolitan city, a number of major industrial institutes viz. the IFFCO, Animal Husbandry Research Institute of India, Divisional Railway office of the North eastern Railway and sugar mills are located here. In view of its importance the Central Government has decided to develop Bareilly as a counter magnet city. There is a great demand by the people of Faridpur and other areas in early as possible. Though survey in this regard has already been conducted. Vayudoot ser-